

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/TT/2019

- Subject** : Petition for determination of transmission tariff for 2014-19 period of the transmission lines belonging to CSPTCL conveying electricity as ISTS lines for inclusion in computation of Point of Connection, Transmission Charges and Losses in accordance with 2014 Tariff Regulations and Commission's 2010 Sharing Regulations of (i) Kotmikala-Amarkantak-1, 220 kV line, (ii) Kotmikala-Amarkantak-2, 220kV line, (iii) Raigarh-Budhipadar, 220 kV line, (iv) Korba-Budhipadar, 220 kV line and (v) Seoni-Bhilai 400 kV line.
- Date of Hearing** : 11.2.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
- Petitioner** : Chhattisgarh State Power Transmission Company Limited
Respondents : Powergrid Corporation of India Limited & 2 Ors.
- Parties present** : Shri Neeraj Swarup, CSPTCL
Shri A.K. Sahu, CSPTCL

Record of Proceedings

The representative of the petitioner submitted that the present petition is filed for determination of tariff in respect of the subject lines for 2014-19 tariff period. He further submitted that the said lines are deemed ISTS lines. He submitted that the Commission vide order dated 16.2.2016 in Petition No. 245/TT/2013 approved the annual transmission charges of (i) Kotmikala-Amarkantak-1, 220 kV line, (ii) Kotmikala-Amarkantak-2, 220kV line, (iii) Raigarh-Budhipadar, 220 kV line, (iv) Korba-Budhipadar, 220 kV line for 2009-14 tariff period. He submitted that Seoni-Bhilai 400 kV line is now included in the instant petition after obtaining WRPC certificate on 7.6.2016. He submitted that all the information sought by the Commission has been filed and prayed that the tariff based on the methodology as applied by the Commission in similar cases, may also be applied to the present case.



2. The Commission directed the petitioner to clarify whether Madhya Pradesh has any share in the power stations in Chhattisgarh, reasons for power flow in the present lines and copy of RPC minutes in respect of the said lines containing the comments of Madhya Pradesh on affidavit by 20.3.2020, with copy of the same to the respondents.

3. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

